

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 52
CA Nos.63/2022, 38/2023 in
CP No.97/BB/2022

IN THE MATTER OF:

Mr. Jeevan Kumar K.M. ... Petitioner
Vs.
M/s. Cosmogenic IT Solutions Pvt. Ltd. & Ors. ... Respondents

Order under Section 241(1) of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Monika Juliet R., Adv.
For the R2 to R6 : Shri Sushanth, Adv.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. In compliance to Order dated 29.02.2024, Ld. Counsel for the Petitioner has filed written arguments *vide* Diary No.1559 dated 11.03.2024. The same is taken on record. He seeks permission to file Judgments relied upon by them. Two weeks' time is granted for filing the same. In compliance to Order dated 11.01.2024, it is observed that Respondents have not yet filed their written submissions. Therefore, further two weeks' time is granted for the same. Ld. Counsel for the Petitioner seeks adjournment as the arguing Counsel is held up in other Court.
3. At the request, list the matter on **18.07.2024**. In the meanwhile, interim Order granted on 07.07.2022 is extended till the next date of hearing.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)